

ÚITEM NO.41

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 553/2015
(Arising out of impugned final judgment and order dated 13/02/2014
in CRLA No. 6784/2010 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

KASIM @ BHURA

Respondent(s)

(Office report for directions)

Date : 20/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

[IN CHAMBER]

For Petitioner(s) M r. Abhishek Chaudhary, Adv.

Mr. Harshvardhan Jha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Two weeks' time is granted to the learned counsel for
the petitioner to furnish the particulars of the concerned
trial Court for issuance of notice to the sole respondent.

(DEEPAK MANSUKHANI)

(RAJINDER KAUR)

AR-CUM-PS

COURT MASTER